



No. HC.XXXV -4/2018/ <u>2</u> **7** RTI Dated 9<sup>th</sup> November, 2018

From: Sri Dhrug

Sii Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

70

Shu Narayan Saikia Ward No. 6, Nakari, John F School Campus,

North Lakhimpur, Assam - 787001

Sub:

Information under RTIAct, 2005.

1-11:

(i) Your RTI application dated 20/08/2018 (Regd. ID No. 211/2018 dtd. 12/10/2018) (ii)LetterNo. IDT 207/2017-ESTT-JUDI-Judicial/26 dated 05/10/2018 of the SPIO cum Jt. L.R. & Joint Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.

hir.

With reference to the above, the available information pertaining to your query, is provided herein below:

Reply to guery No.2: Number of job created by the Govt. of Assam in lower judiciary and for the Gauhati High Court during 2016 to 2018, recruitment process of which is conducted by the Gauhati High Court:

supporting staff in Assam	during the period from 201	4 to 2018:
Posts of judicial officers	Posts of supporting staff	Total
8	94	102

Yours faithfully,

Registrar (Yudicial) & PIO Gauhati High Court, Guwahati,

Homo No HO XXXV-04/2018/ 270 -271 /RTI dated 69/3 November 2018

1. The SPIO-Cum-Joint L.R. &Jt. Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati 781006, for information. This is in response to his lefter No. JDJ 207/2017-ESTT JUDI-Judicial/26 dated 05/10/2018

<u>Registrar (Judicial) & PIO</u> <u>Gauhati High Court, Guwahati</u>

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#### FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -04/2018/8-6-9/ RTI Dated 3<sup>rd</sup> November, 2018

From: Sri Dhrupad Kashvap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Sri Gajanan Dajiba Jambhulkar

Plot No. 2, Madhu Kalp, Near Punjab National Bank,

Mankapur Ring Road Square,

Nagpur-30

'alb : Information under RTI Act.

Pof : Your RTI Application dated 31/07/2018, Regd. Vide ID No. 199/2018

dated 25/09/2018 and Letter No. 15011/96/2016-Jus (AU)-294 dated 10/09/2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),

Government of India.

Sir

With reference to the above, the available information pertaining to your query, is provided herein below:

Reply to query No. 1 to 11: Information not related to Gauhati High Court. Moreover, CAPIO, Ministry of Law & Justice (Department of Justice), Government of India, forwarded the queries to respective department/ministry for providing the relevant information.

Reply to guery No. 12: The information related to the Supreme Court of India.

Reply to query No. 13: Total number of Judges of the Gauhati High Court and their socioreligious background:

	No. of Judges	General	S1	Religious background
	17	14	3	Separate data on religious background in
1				respect of Hon'ble Judges, not being
				maintained, same could not be provided.

Reply to guery No. 14 to 20: Information not related to Gauhati High Court. Moreover, CALTO, Ministry of Law & Justice (Department of Justice), Government of India, forwarded the queries to respective Public Information Officer for providing the relevant information.

Yours faithfully,

Registrar (Judicial) & PIO <u>Gauhati Hìgh Court,</u> Guwahati. هنور المسالة المسالة



Form of supply of information to the applicant [Rule 4 (iv)]

3/e\_

No. HC.XXXV -04/2018/2 65 / RTI Dated 3<sup>rd</sup> November, 2018

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To :

Sri Mohan Lal

House No. 38, Block - G

Sultan Puri Delhi - 110086

Sub:

Information under RTI Act.

Pof:

Your RTI Application dated 31/07/2018, Regd. Vide ID No. 203/2018 dated 03/10/2018 and Letter No. 15011/96/2016-Jus (AU) dated 18/09/2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),

Government of India.

Sir.

With reference to the above, the available information pertaining to your query, is provided berein below.

Reply to guery No. 1: The information relates to the Government.

Reply to query No. 2: The recruitment policy of state judicial service in Assam is governed by the Assam Judicial Service Rules, 2003 (as amended up to date). The said Rules is available in online at public domain like, http://jaassam.gov.in (you may follow the link http://jaa.sam.gov.in/pdf/AJS-Service-Rules-2003.pdf ).

Reply to query No. 3: Number of approved post Judges in Gauhati High Court and the **Cuberdinate Judiciary of Assam:** 

		Sanctioned strength	Working strength	varancy	-
Ga	uhati High Court Judges	24	17	7	
Lu	wer Judiciary of Assam	111	97	14	
Gr	ade-I - District Judge,				
Ad	dl. District Judge, etc.				
Gr	ade II- CJM, Civil Judge,			1 1	į
1/5	tt. Session Judge, etc.	120	109	(1	
631	ade-III SDJM, JMFC,	[99	144	55	
114	msiff, etc.	1			-

Peply to query No. 4 & 5 : All recruitment advertisement are uploaded in official portal of the Gauhati High Court- http://ghconline.gov.in as and when the recruitment process is initiated grease follow the link <a href="http://ghconline.gov.in/notice.html">http://ghconline.gov.in/notice.html</a> ).

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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## Form of supply of information to the applicant [Rule 4 (iv)]

No. HCLXXXV = 01/2018/216/6 / RTI Dated 3<sup>rd</sup> November, 2018

From 1 Sil Ulmipad Kashyap Dasi

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Sri Manoj Jha,

Flat No. 201, Sainadh Castle, Duvvada Station Road,

Kurmanapallem, Maharashtra - 530046.

Sub. Information under RTI Act.

Fig. Four PTT Application dated 10/08/2018, Registered Vide ID No. 200/2018 dated 96/10/2018 and Tetter No. 15011/96/2016-Jus (AU) dated 18/09/2018 of the Tection Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sh.

. With reference to the above, the information as requested by you, is provided beroin taken in

<u>Peply to query</u>: Cases against Members of Parliament from Assam. pending before the Gauhati High Court:

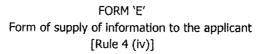
Name of the MP	Constituency
Fant, Susmith Deb	Silchar
ori Hira Sərania (@ Nəba Sərəniə	Kokrajhar
Gri Pajen Gohalo	Nagaon
Gri Padaruddin Ajmal	Barpeta

Yours faithfully;

Registrar (Judicial) & Pto Gauhati High Court, Guwahati.

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No. HC.XXXV -03/2018/ 269 / RTI Dated 8/ November, 2018

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Sri Hari Nath Paul

Senior P.S. to Hon'ble Judge,

Gauhati High Court, Guwahati - 781001

Sub:

Information under RTI Act.

Ref:

Your RTI application dated 04/10/2018.

(Regd. Vide ID No. 205/2018 dated 04/10/20185)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. (i): The representation dated 06/12/2017 has been placed before the Hon'ble Committee dealing with all the matters relating to Officers and Staff of the Principal Seat and Outlying Benches of the Gauhati High Court. The date regarding the meeting on the aforesaid matter is yet to be fixed.

Reply to query No. (ii): There is no response filed against the aforementioned representation.

Yours faithfully,





# FORM 'E' Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -03/2018/268/ RTI Dated 8% November, 2018

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Mukut Sharma

P.S. to Hon'ble Judge, Gauhati High Court, Guwahati - 781001

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/10/2018.

(Regd. Vide ID No. 204/2018 dated 04/10/2018 -)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. (i): Order(s) / notification etc. fixing the duty hours including the nature of work and responsibility of Sr.Private Secretary, Private Secretary and Sr. Personal Assistant in the Principal Seat of the Gauhati High Court, not being available, the copy of the same could not be provided.

Yours faithfully,

Registrar (Judicial) & PIO

Convot No 18





Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -03/2018/ 247/ RTI Dated 8h November, 2018

(;)t.

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Fo

Sri Biplab Chakraborty

Private Secretary to Hon'ble Judge.

Gauhati High Court, Guwahati - 781001.

Sub:

Information under RTI Act.

Ref:

Your RTI application dated 04/10/2018.

(Regd. Vide ID No. 206/2018 dated 04/10/2018)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. (i): Ratio for promotion of Assistant Registrar, Deputy Registrar and Jt. Registrar amongst the three different streams of General/Ministerial, Stenographer and Judicial officer is as follows:

Post	Sanctioned	Post	Post	Post earmarked
	strength	earmarked	earmarked	for Judicial
•		for Ministerial	for	Officers
1		staff	Stenographer	
			stream	_
Toint Registrar	7	2	1	4
Deputy Registrar	_13	7	2	4
Asistant Registrar	11	8	3	Nil

Reply to query No. (ii): The available copy of order(s)/notifications regarding the ratio of promotion in the cadre of Assistant Registrar, Deputy Registrar and Jt. Registrar as requested, is enclosed (12 sheets).

Enclo: as stated.

程 ないいん Registrar (Judicial) & PIO

Yours faithfully,





## Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2018/272 / RTI Dated 9<sup>th</sup> November, 2018

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Dr. Milan Dass

502 Jyothi Ambience, Srinivasa Nagar, ECIL Post, Hyderabad - 500062

Sub: Information under RTI Act.

Ref: Your RTI Application dated 01/10/2018. Regd. Vide ID No. 210/2018

dated 10/10/2018.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query No.1: After searching the case record of WA-224/2016 and WA-227/2016 (WP 204/2016 as referred in your application is an incorrect citation), following contact details is found against the name of four advocates, including Mr. I.H. Saikia, in Caveat No. 1904/2015 (connected to WA 227/2016):

Name and address of the advocate	Contact number
appearing for the Caveator	
Mr. I.H. Saikia, Ms. Kanungoe,	
Mr. K. Kalita, Mr. Saidul Alam Bin	
Khair, Advocates, Gauhati High	Ph-9864093855, 9706568285 (M)
Court.	

Yours faithfully;

Registrar (Júdicial) & PIO Gauhati High Court, Guwahati.

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Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -04/2018/ 273 / RTJ Dated 17th November, 2018

From: Sit Dhrupad Kashyap Das Pegistrar (Judicial) & PIO Gauhati High Court Guwahati-781001

1915. Amanda Chakravarti Oposite Chaya Hospital, OMBR Layout, Banaswadi Bengaluru- 560043.

Information under RTI Act. 500 :

Cour RTT Application dated 14/08/2018, Registered Vide ID No. 202/2018 dated 0.3/10/2018 and Letter No. 15011/96/2016-Jus(AU) dated 18/09/2018 of the சுction Officer &CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Hadam,

With reference to the above, the available information pertaining to your query, is projected herein below:

Poply to guery No.1: The information relates to the Government.

Early to guery No.2: The number of Bail Application received during the year 2010 to 1017 is given below:

Lear	Instituted	Disposed
(2010)	6056	6077
2011	7054	6505
201 '	9120	9090
7013	9672	9571
1 2014	8733	8478
1 2015	1991	5792
1)1(1	4205	4322
2017	5055	5260

ron who separate data on rejection of bail applications not being maintained, that portion of the information could not be provided.

Peph. to query No.2 and 3: Separate data on reasons for rejection of bail application not being maintained, the information could not be provided.

Gauhati Higir Court, Guwahatt.



Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -04/2018/ 3 19 / RTT Dated /でりNovember, 2018

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Parth Patel

13, Snehdip, Gajanan Society,

Kharva Road,

Dhrol, Gujarat - 361210.

Sub: Information under RTI Act.

Your RTI Application dated 13/08/2018, Registered Vide ID No. 185A/2018 dated 14/09/2018 and Letter No. 15011/96/2016-Jus(AU) dated 23/08/2018 of the Section Officer &CAPTO, Ministry of Law & Justice (Department of Justice), Government of India.

Sil,

With reference to the above, the available information pertaining to your query, is provided herein below:

Ecply to query No.1: The information relates to Supreme Court of India.

Boply to query No.2.: The number of pending cases in the Gauhati High Court

as on 31/10/2018:

		,,,			
	Principal Seat	Kohima Bench	Aizwal Bench	Itanagai Bench	Total
Civil	25045	376	310	1106	76837
Criminal	5831	35	45	149	6060
Total	30876	411	355	1255	12897
		N.B. : Exclud	ing MC/T.Λ./B.A.		

Treply to guery No.3: Act wise separate data on pending cases (IPC, Cr.P.C, etc.) not being maintained, the information could not be provided.

Reply to query No.4: Vacancy position of Judges:

Ganhati High Court | Subordinate Judiciary in Assam 87

Reply to query No.5: The query being incomprehensible, the information could not be provided.

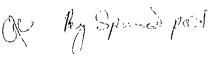
<u>Peply to query No.6 and 7: Act wise separate data not being maintained, the information </u> could not be provided.

Reply to query No.8: Number of cases under the Negotiable Instrument Art pending before the Subordinate Courts of Assam as on 30/09/2018 is 15869.

Yours faithfully,

Registral (Judicial) & MO Gauhati High Court, Guwahati.





#### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2018/  $\frac{2}{2}$   $\frac{5}{5}$ / RTI Dated  $\frac{17}{16}$  November, 2018

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati High Court.

To : Sri Priyadarshi Pratyush

C/o A. S. Jha

H/O B. N. Jha (Rtd. ADM)

Behind Raman Clinic, Balbhadrapur, Laheriasarai, Darbhanga, Bihar - 846001

arb. Information under RTI Act.

Post: Your RTI application dated 22/09/2018

(Regd. ID No. 208/2018 dated 05/10/2018)

Sir,

With reference to the above, the information pertaining to your queries are provided herein below :

<u>Peply to query No. 1</u>: The copy of evaluated shorthand transcription sheets and the dictated passage for both the examination is enclosed.

Reply to query No. 2: There was no marking pattern as such for the evaluation of the chand transcription for the said examination, hence, the information could not be provided.

Lindo: as stated (18 sheets)

Yours faithfully,

Registrar (Júdiciàl) & PIO Gauhati <u>High Court, Guwahati.</u>

Fredure!



#### FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2018/2009 / PTI Dated 17th November, 2018

Hom: 5ri Dhrupad Kashyap Das

Registrar (Judicial) &PJO Gauhati High Court. Guwahati - 781 001

11. Gri Giddh Vidya, Advocate.

207, Bhoomi Mall, Palm Beach Road,

Sector 15, GBD Belapur, Havi Mumbai, 400614

1. if , Poply under RTI Act, 2005.

Prf. From RTI application dated: 15/10/2018 Registered vide ID No. 215/1918

dated 30/10/2018

äı,

With reference to the above, this is to inform you that the requisite fee of for 10% paid through IPO, ought to have been paid in favour of 'Registrar General, Couhati High Court', payable at Guwahati, instead of 'the Public Information Officer'

Hence, your application is rejected for not complying with Pole 9(iii) of the code & Might Coast (Right to Information) Rules, 2008. The IPO so enclosed with is on a phyation, is returned herowith.

You may re submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made indepentive Pension General / Appellate Authority, Gauhati High Court, Guzahati 791001, under Section 10 of the Right to Information Act, 2005, and as per provision of Pule and the Corchati High Court (RTI) Rules, 2008, within thirty days from the recent of distribly.

ы 15. ФО по: 046-625648

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court,



FORM-D Rejection Order [Rule 4 (iii)]

de Blist of pass

No. HC.XXXV-01/2018/ 2 7/8/ RTI Dated 17th November, 2018

from:

Sri Dhrupad Kashyap Das

Registrar (Judicial) &PIO Gauhati High Court. Guwahati - 781 001

Γo :

Sri Bappa Chakraborty

Vill- Srinagar

P.O. Bihara Bazar,

Dist. - Cachar, Assam - 788817

Sub:

Reply under RTI Act, 2005.

Pet:

Your RTI application dated 25/10/2018 Registered ID No. 216/2018

dated 31/10/2018

Sil

With reference to the above, this is to inform you that the requisite for of Rs 19/ paid through IPO, ought to have been paid in favour of 'Registrar General, Combati High Court', payable at Guwahati, instead of 'Registrar (Judicial) cum PIO'

Hence, your application is rejected for not complying with Rule 9(iii) of the Faunati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency Horever, the calle status of the Gauhati High Court are available in public domain at http://ghcentine.gov.in/.

An appeal against the above order, if preferred, may be made before the Projectal General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005, and as per provision of Rule 7 or the Gaubati High Court (RTI) Rules, 2008, within thirty days from the receipt of Has reply,

Fredor ICO no: IPO No. 382852

Yours faithfully,

저 / 시기 (i Registrar (Judicial) % PIO

Gauliati High Court.



#### THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/  $\frac{2}{2}$   $\frac{1}{2}$  /RTI Dated Guwahati, the  $\frac{1}{2}$  November, 2018

From Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To The Member Secretary,

As ann State Legal Services Authority. Gauhati High Court New Block Annexe, Guwahati, Assam – 781001.

Sub: Request for information under Right to Information Act,2005-regarding.

 $\operatorname{Exf}$  : RTI application by Ms. Amanda Chakravarti, Bengaluru (copy enclosed), Regd. Vide

ID.No. 224/2018 dated 12/11//2018.

in,

With reference to the above, I am forwarding herewith a PTI application dated 77/93,2013 of Ms. Amanda Chakravarti, received on 12/11/2018 from the Section Officer & 6310, Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated 16/10/2018, for providing information sought for by the applicant in query No. 2 (a) and (b) of her application.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an infimation to the applicant and this Registry.

Lind! As stated above

Yours faithfully,

Registrar (Judi) & PIO Gauhati High Court, Gowahati

/ 2018

#femio No. No. HC.XXXV -14/2018/ 2.3/2-96-7 RTI, Dated

repy to:

Pts: Amanda Chakravarti , 1<sup>st</sup> Floor, 308, 4<sup>th</sup> B Cross, 6<sup>th</sup> C Main, - OMBR Layout, Bamaswadi, Bengaluru- 560043, you are requested to approach the above Pto

for getting the information.

Registrar (Judl) & P10 Gauhati High Court, Guwahati

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# Form 'E' Form of supply of information to the applicant [Rule 4 (iv)]

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No. HC.XXXV 02/2018/ \$2.81 / RTI Dated 19<sup>th</sup> November, 2018

Trom – Sti Dhrupad Kashyap Das

Begistrar (Judicial)& PIO Gouhati High Court, Guwahati - 781001

to 👙 Smt. Manoshi Phukan

C/o Sri A Dhar

House No.-6, Ground Floor, Byo-Lane No.-9, Rajgarh Road,

Guwahati - 781003

Sub: Information under RTI Act.

Fed: Your RTI application dated 22/09/2018 (Regd. ID No. 223/2018 dated 09/11/2018).

i bid au,

With reference to the above, the information pertaining to your quety is provided becomes form:

Easty to guary: Photocopies of Answer Script in respect of yourself (Poll No 2011, paper 1, 11, 111, 1V & V) is ready to be provided as per your request. You are to pay cost of Rs. 685/- (Ruppes six hundred and eighty five) only (i.e. @ Rs. 5/ per sheet to 1 V sheets), by Pay Order / DD, in favour of Registrar General, Gauhati High Court, pay take at careabati, as per provision of Section 7(3) of the ETF Act, 2005 and Pulc (Ogyger) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the add documents. You may also pay the amount by cash and collect the same from the RTI cell, Gauhati High Court.

9/19-11-19

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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#### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2018/252 / RTI Dated 19<sup>th</sup> November, 2018

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO

Gauhati High Court. Guwahati - 781001

To: Mr. Khursid Alom S/O Askar Ali

Vill- Beltoli, P.O.- Hakama Dist.- Dhubri, Assam - 783348

Sub: Information under RTI Act.

Ref: Your RTI application dated 06/09/2018 (Regd. ID No. 222 /2018 dated

08/11/2018).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to guery: Photocopies of Answer Script in respect of yourself (Roll No. 2534, paper-I, II, III, IV & V) is ready to be provided as per your request. You are to pay cost of Rs. 465/- (Rupees four hundred and sixty five) only (i.e. @ Rs. 5/ per sheet for 93 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Ch 19. 11. 18

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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### Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV 04/2019/ 15/9/PTI Dated 22nd November, 2018

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1. Jezunali-781001

Collegion School

The D. Puckets R.

Playur Viliar Phase 2,

Latermation under PTLAct.

From RTI Application dated 31/08/2013, Regd. Vide ID No. 213/2018 53 8 4 25/10/2018 and Letter No. 15011/06/2016 Jus (AU). Jated 13/10/2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Action)

Consument of India.

20th is betoned to the above, the available information performing to seem gives, is , a that be maded as

If etchologuery No. 1; Minimum number of days a Hon'ble Indue of the High Court expliced to attend court in a calendar year is 210.

'soly to query No. 2: the information relates to the Supreme Court of India.

Higgly to query No. 3; the information relates to the Supreme Court of India.

Engly to upon Mo. A: Current salary, emolument, perks, benefit and producers about to The profession Cambridge High Count:

(2015) Pay Pc. 2, 25,000/ pm

psical cuty Albyzance Rs. 10,000/pm

th across Allocatice (9% of pay) Rs. 20,250/pm

Conglithing Aforgance Rs. 27,000/pm

Special Compensatory Allowance Rs. 600/pm

3823, 24% of pay when a Judge does not avail the facility of official residence.

Other performed benefits like conveyance, T.A., LTC, Midlical facility etc. are as yet to a discort the trief. Court Judges (Salanes and conditions of Service) Act, 1954 and Police made The said Act of 1951 is available in online at public demand like 2006 of the Cyournay follow the link http://dej.gov.in/sites/default/files/HC pdf 2.

Pegistra cindicial) & 90 Gouhati High Const, Greatian.

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### Form of supply of information to the applicant [Rule 4 (iv)]

No. HCXXXV -0 1/2018/ 2 1/ (1) 1 Dated 22nd Mayzonb at 1918

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ti. Sil Phingoid Fashiyap Das Pelysbox (Indicial) & PIO Grebox High Could www.batt-761001

97 : Si Manas Kanjan Michra 2770 - Shoqeda ELG Phorebu, 236na - 757061

... Johannisch under RTLACL

er un 2015 application doind 23/08/2018, Pead, Vide ID No. 2027 and a decided 5/10/2019 and tester No. 15011/06/2016-Jus (AU) dated 6/19/2020 of the testion Officer & CAPIO, Ministry of Law & Justice (Peanalment of Justice), Germandol of India.

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390 reference to the above, the available information partial hep-to-groundings, is 3900 discreptibelows.

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Finish to group Mo. 2 to At present there is no heat higher program as a set of a consection the Goulanti High Court, Cuwohati.

Yours faithfully,

W. March



Form of supply of information to the applicant [Rule 4 (iz)]

No. HC.XXXV =04/2018/2 to 7 P11 Dated 22<sup>nd</sup> November, 2013

Book and Self-thropad Kashyap Das

Cogarar (Judicial) & PIO o what High Court

io whali High Court Cewahafi 781001

A CAMPINITY AND CO.

to - Sit Seshubabu

📵 199, Magaramma Talli Veedhi,

ो पुरि Center, Mangalagin,

a Luciplagiri - 52,4503

a Macanation under RTI Act.

Fig. 21f r pplication dated 14/06/2018, Regd. Vide ID No. 212/2018
 Fig. 177/10/2013 and Letter No. 150/1/2016 for (AU)-216 dated 5 /22 2013
 Graph Carbon Officer & CAPIO, Ministry of Law & Justice (Department of Notice).

Continue to the forms

Math reference to the above, the available information pertaining to your great,  $\omega$  and discreting above.

49-37-19 query (lg., 1, and 2). The information sought for do not relate to the contact (Robert and the intermation is not held by this PIO.

envite quary Up. at The dress code of advocates in the content High Court is an expensive process of Pules made under the Gauhati High Court Pules, 2015 and the Luke restriction of account (Coa) of the Advocates Act, 1901. Copies of relevant portion of the Luke restriction of the Luke restriction of the Luke restriction of the Pules in the Pules in respect to the Company advocates.

the flagor gurgy (36, 4). The information sought for relate to the Government.

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Frank :

1. Rypost.

# **FORM - E**Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV ~01/2018/ 2 14 07/ RTT Dated 29th November, 2018

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & P1O Gauhati High Court

Gauhati High Cour Guwahati-781001

To: Ms. Elizabeth Mani

1886, 2<sup>nd</sup> Floor, 5<sup>th</sup> Main 8<sup>th</sup> Cross,

New Thippasandra,

Bangalore, Karnataka - 560075

Sub: Information under RTI Act.

Ref: Your RTI Application dated 24/10/2018. Regd. Vide ID No. 217/2018

dated 01/11/2018.

Madam,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1: ST, SC and OBC break-up among subordinate court judges (AIS Grade-III) in Assam, for the year 2016 and 2017:

year	ST	SC	OBC
2016	19	11	Nil
2017	24	13	Nil

There is no reservation in Grade-Land Grade-LL of Assam Judicial Service.

Reply to query No.2: Reservation criterion:- Among the varancies to be filled up in Grade-III of the Assam Judicial Service, there is reservation for candidates belonging to the SC-7%, ST (plain)- 10% and ST (hill)- 5%.

Reply to query No. 3 & 4: Separate data in respect of staff of subordinate courts in Assam, not being maintained in the Gauhati High Court, the same could not be furnished.

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court Cowahati.

P. June

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -04/2018/291/RTJ Dated 29th November, 2018

From : Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To:

Sri Mohan Lal

House No. 38, Block - G

Sultan Puri Delhi - 110086

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 31/07/2018, Regd. Vide JD No. 218/2018

dated 01/11/2018 and No. JDJ 225/2018/12, dated 15/10/2018 of the

SPIO-Cum-Joint L.R. & Joint Secretary to the Govt. of Assam, Judicial Department.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below:

Reply to query No. 1: The information relates to the Government.

Reply to guery No. 2; The requitment policy of state judicial service in Assam is governed by the Assam Judicial Service Rules, 2003 (as amended up to date). The said Pules is available in online at public domain like, http://jaassam.gov.in/you may follow the link- http://jaassam.gov.in/pdf/AJS Service-Rules-2003.pdf ).

Reply to query No. 3: Number of approved post Judges in Gauhati High Court and the Subordinate Judiciary of Assam:

- , '	Sanctioned strength	Working strength	vacancy
Gauhati High Court Judges	24	19	5
Lower Judiciary of Assam  Grade-I - District Judge,  Addl. District Judge, etc.  Grade-II- CJM, Civil Judge,	111	97	14
Asit, Session Judge, etc.	120	109	11
Grade-III SDJM, JMFC,	199	144	
Munsiff, etc.			55

Reply to query No. 4 &5 : All recruitment advertisement are uploaded in official portal of the Gouhati High Court http://ghconline.gov.in as and when the requilment process is initiated (please follow the link- http://ghconline.gov.in/notice.html ).

Registrai/(Judicial) & PIO Gauhati High Court, Guwahati

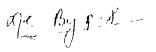
Memo No. HC XXXV-04/2018/ 291-92. /RTI dated 29/11/2018

Copy to: The SPIO-Cum-Joint L.R. &Jt. Secretary to the Govt. of Assam, Jydicial Department, Dispur, Guwahati- 781006, for information. This is in response to his letter No. JUL 207/2017-ESTT-JUDI-Judicial/26 dated 05/10/2018

Registrar (Judicial) & PIO

Gauhati High Court. Guwahati





Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV 04/2018/ 293 / P.T. Dated 30th November, 2018

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Sudhanshu Sharma

> C/o Om Prakash Sharma. 9/5, Bund Road, Allengani Allahabad - 211002

Sub: Information under RTI Act.

Ref: Your RTI Application dated 31/08/2018, Regd. Vide JD No. 220/2018 dated

02/11//2018 and Letter No. L5011/96/2016-Jus (AU) dated 13/10/2018

of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),

Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below:

Reply to query No. 1: The information sought for relates to the Supreme Court Of India.

Reply to guery No. 2: Please note that rendering of 'opinion' don not fall under the purview of RTI Act.

Reply to query No. 3: The information relates to the Supreme Court of India. However, procedure followed in the Gauhati High Court is governed by the Gauhati High Court (PT) Poles, 2011. A copy of the said Rules is enclosed.

Peply to query No. 4: No, there is no pending Ptt before the Garhati High Court on the subjects mentioned by you.

Encl i as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.